

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
COURT-V

Item No.-315  
IB-392/ND/2020

IN THE MATTER OF:

Sellowrap Industries Pvt Ltd

...Applicant

**Vs.**

Nibha Enterprise Pvt Ltd

...Respondent

SECTION

U/s 9 IBC code 2016

Order delivered on 13.03.2020

CORAM:

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

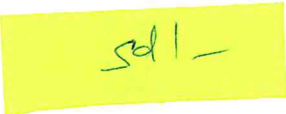
**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Adv. Ghanshyam Sharma, Adv. Amit Kumar Sharma  
For the Respondent :

ORDER

Ld. Counsel for the petitioner appeared and submitted that after receiving notice, the Corporate Debtor has informed him that he wanted to settle the matter. Considering these facts, list the case for **30.03.2020**.

  
(K.K. VOHRA)  
MEMBER (T)

  
(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)

(Rakhi)